OUT-TODAY

ITEM NO.3 COURT NO.2 SECTION II-A (HEARING THROUGH VIDEO CONFERENCING)

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.925/2021

(Arising out of impugned final judgment and order dated 19-01-2021 in CRLA No.161/2020 passed by the High Court Of Judicature At Bombay At Nagpur)

ATTORNEY GENERAL FOR INDIA

Petitioner(s)

VERSUS

SATISH & ANR.

Respondent(s)

(IA No.13752/2021 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(Crl) No.1339/2021 (II-A)

(IA No.17479/2021 – FOR EXEMPTION FROM FILING AFFIDAVIT; and, IA No.17478/2021 – FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Crl) No.1159/2021 (II-A)

(IA No.17891/2021 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(Crl) No.5071/2021 (II-A)

(IA No.81269/2021 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.81266/2021 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; and, IA No.81268/2021 - FOR EXEMPTION FROM FILING O.T.)

Date: 24-08-2021 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE UDAY UMESH LALIT HON'BLE MR. JUSTICE AJAY RASTOGI

Counsel for the Parties:

Mr. K.K. Venugopal, Attorney General for India

Ms. Pooja Dhar, AOR

Ms. Suhasini Sen, Adv.

- Mr. Siddhartha Dave, Sr. Adv./Amicus Curiae
- Ms. Jemtiben AO, Adv.
- Mr. Aditya Vaibhav Singh, Adv.
- Ms. Aarushi Singh, Adv.
- Ms. Vidhi Thaker, Adv.
- Ms. Saumya Gupta, Adv.
- Mr. Rahul Chitnis, Adv.
- Mr. Sachin Patil, AOR
- Mr. Aaditya A. Pande, Adv.
- Mr. Geo Joseph, Adv.
- Ms. Geeta Luthra, Sr. Adv.
- Mr. Nitin Saluja, AOR
- Ms. Shivani Luthra Lohiya, Adv.
- Ms. Sasha Maria Paul, Adv.
- Ms. Damini Thakkar, Adv.

UPON hearing the counsel the Court made the following O R D E R

According to the Office Report dated 23.08.2021, service of show-cause notice is complete in all the matters. However, none has entered appearance on behalf of the accused.

Since the accused are not being represented, we direct the Supreme Court Legal Services Committee ("the Committee" for short) to make available services of any Senior Advocate from the Panel of the Committee alongwith any other Advocate-on-Record to appear on behalf of the accused.

It may be stated here that there are two sets of accused in these matters. It will be entirely up to the Committee to have different sets of Counsel representing the accused or to have the same set of Counsel representing the cause of all the accused.

Let the papers be submitted to the Committee today itself to enable it to take appropriate steps in the matter.

List all these matters for final disposal on 14.09.2021.

(MUKESH NASA) COURT MASTER (VIRENDER SINGH)
BRANCH OFFICER